

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

10. 30.08.2000

Further four weeks time is allowed as a last chance to file rejoinder. Adjourned to 19.10.2000.

Bench

*S. J. M.*  
Vice-Chairman  
30/8  
Member (J).

11. 19.10.2000

Last chance over.

At request further two weeks time is allowed to file rejoinder.

Adjourned to 16.11.2000.

*S. J. M.*  
Vice-Chairman  
19/10  
Member (J).

12. 16-11-2000.

In this case learned counsel for the applicant has filed memo stating that he does not want to press this OA. We have heard Mr. B. Behera, on behalf of Mr. B.B. Patnaik, learned counsel for the applicant and Mr. C.R. Mishra, learned Additional Standing Counsel for the Respondents. In view of the memo filed the OA is disposed of as not being pressed.

*S. J. M.*  
Vice-Chairman  
16/11/2000

Member (Judicial)

*R. K. J.*

Free copy of the order No. 12 dt. 16-11-2000 given to the both counsel.

*S. J. M.*  
16/11/2000